

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

Dated: Allahabad, the 2nd March, 2001.

Coram: Hon'ble Mr. S. Dayal, Member (A)

ORIGINAL APPLICATION NO.51 OF 2000

Smt. Munni Devi,  
widow of late Mathura Prasad,  
r/o 223-B/1-A, Chakniratul,  
Jagmal Ka Hata,  
Allahabad.

.... Applicant

(By Advocate: Sri A.K. Srivastava)

Versus

1. Union of India, through Chief of the Air Staff,  
Air Headquarters, Vayu Bhawan, New Delhi-II.
2. Air Marshal,  
Air Force, Bamrauli, Allahabad.
3. Commanding Officer, H.Q.C.A.C. (V),  
Air Force, Bamrauli, Allahabad.

.... Respondents.

(By Advocate: Sri Amit Sthalekar)

O R D E R (ORAL)

(By Hon'ble Mr. S. Dayal, AM)

This case has been filed for setting aside  
the order dated 19.5.99 passed by the Respondent No.3.  
Issuance of direction to the Respondents to appoint  
the applicant on any suitable post as per qualification  
has also been sought. The claim of the applicant  
that her prayer for compassionate appointment against  
the application form made available by the Respondents  
and submitted by her on 11.8.97 was rejected by the

order dated 19.5.99. Her pension has also been revised from Rs.3,334/- to Rs.2,041/- per month. Her family is of 7 members and has been put to economic hardships, as it is not possible for the applicant to meet the expenses for looking after family.

2. I have heard Sri A.K. Srivastava for the applicant and Sri Amit Sthalekar for the Respondents.

3. I find from the pleadings that the applicant has staked on her claim on the ground of economic hardships. However, the husband of the applicant died on 9.6.92 in harness. He was 55 years of age at the time of his death and had served for about 33 years. Thus, his wife had been recipient of family pension. I find that the request of compassionate appointment has been rejected by the Board thrice, because the name of the applicant did not come in the merit list.

4. Considering the facts and circumstances of the case, I do not find that the order suffers from any lack of consideration or leads to any injustice. Therefore, the Original Application is dismissed as lacking merit.

No order as to costs.

  
( S. DAYAL )  
MEMBER (A)

Nath/